

(25)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
P.A. No. 417/95  
New Delhi this the 26th day of April, 1996.

Hon'ble Mr. B.K. Singh, Member (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

Dayanand,  
S/o Sh. Chattar Singh,  
R/o Village Siasana,  
Area Police Station Kherkhoda,  
Distt. Sonipat (Haryana) ... Applicant

(By Advocate Sh. J.N. Verma)

Versus

1. Commissioner of Police,  
Police Headquarters,  
I.P. Estate,  
New Delhi.
2. Addl. Deputy Commissioner of Police,  
North West, Ashok Vihar Headquarter,  
Delhi.
3. S.H.O.,  
P.S. Kherkhoda,  
Sonipat (Haryana) ... Respondents

(By Advocate Sh. Vijay Pandita)

ORDER (Oral)  
(Hon'ble Mr. B.K. Singh)

It is admitted by the learned counsel for the parties that the article of charges are founded on the F.I.R. instituted against the applicant in trial Court. In such a situation the learned counsel for the applicant wants that the D.E. is stayed. The respondents are directed to proceed upto the stage of examination of ~~the~~ chief witnesses but the applicant will not be compelled to cross examine them so that he is not prejudiced in the criminal trial. With these directions this O.A. is disposed of, <sup>but</sup> without any order as to the costs.

A. Vedavalli  
(Dr. A. VEDAVALI)  
Member (J)

  
(B.K. SINGH)  
Member (A)

'Sanju'